

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Crl.M.P.No.5135 of 2013 in
Petition(s) for Special Leave to Appeal (Crl) No(s).5900/2012

(From the judgement and order dated 22/05/2012 in CRLA No.3000/2003, of The
HIGH COURT OF JUDICATURE AT ALLAHABAD)

VINAY KUMAR JAIN Petitioner(s)

VERSUS

KAILASH SAHKARI AVAS SAMITI LTD.& ANR Respondent(s)

(With appln(s) for Amendment of Cause Title and office report)

WITH Crl.M.P.No.5127 of 2013 in SLP(Crl) NO. 6271 of 2012
(With appln(s) for Amendment of Cause Title and office report)

Date: 03/01/2014 These Petitions were called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE T.S. THAKUR
(IN CHAMBERS)

For Petitioner(s) Mr. E.C. Agrawala, Adv.

For Respondent(s) Mr. Mohd. Parvez Dabas, Adv.
Mr. Shakil Ahmed Syed, Adv.

UPON hearing counsel the Court made the following
O R D E R

Heard.

Prayer for amendment of cause title is allowed.

Respondent no.1 shall now be served through its
Administrator/Administrative Committee, if any appointed for
running the administration of the Society/Samiti.

Notice shall go by the registered post as also through the
ordinary process, to be sent to the District and Sessions Judge,
Kanpur, who shall depute the process-server for having the same
served and submit a report to this Court. Notice shall be
returnable within six weeks.

(Mahabir Singh)	(P.S.N. Murthy)	
Court Master	Court Master	